

**BEFORE THE HON'BLE NATIONAL GREEN TRIBUNAL,
PRINCIPAL BENCH, DELHI**

OA NO. 16 OF 2025

IN THE MATTER OF:

PUBLIC ACTION COMMITTEE &Ors.

...Applicants

Versus

STATE OF PUNJAB AND ORS.

...Respondents

**REPLY IN FORM OF AFFIDAVIT ON
BEHALF OF RESPONDENT NO. 2.**

**Dr. SonaThind, IAS, DISTRICT
MAGISTRATE, FATEGARH SAHIB.**

I, Dr. SonaThind, District Magistrate, Fatehgarh Sahib, do hereby solemnly affirm and declare and under:-

1. That it is briefly submitted that the Hon'ble National Green Tribunal is considering the issue of restitution of Drain-Choe (Natural flood drain-HanslaNadi) against major loss to the Environment in SukkaDariya (HanslaNadi) as well as construction of MRF Shed within the area of SukkaDariya, which is a flood drain (including unsegregated domestic and single-use plastic wastes) resulting in Environment and Water Pollution.
2. That there is a categorical averment against the answering respondent that the District Magistrate, Fatehgarh Sahib imposed restriction under Section 144, Code of Criminal Procedure, 1973, to stop local residents from accumulating

peacefully near the impugned garbage dump on land of the water body-sukkadariya, instead of passing orders to remove the garbage dump.

3. That it is submitted that the answering respondent has not imposed a restriction Section 144, Code of Criminal Procedure, 1973, the answering respondent wrote a letter to Senior Superintendent of Police, Sri Fatehgarh Sahib for providing assistance of the police to the Respondent No.3 after a request letter was received from Respondent No.3 with regard to a protest regarding the dumping site as a result of which, the waste was lying on the road. Copy of the letter is attached as **Annexure R-1**.
4. That it is humbly submitted that the role of the answering respondent his limited in the present matter as the matter primarily pertains to the role of the Municipal Council, Fategarh Sahib. It is pertinent to mention that the answering respondent has not violated any order of the Hon'ble National Green Tribunal in any manner.
5. It is, therefore, most respectfully prayed that the present OA filed by the applicants may kindly be dismissed, in the interest of justice.

ATTESTED AS IDENTIFIED
 GAGANDEEP SINGH
 Advocate & Oath Commissioner
 Distt. Courts, Fatehgarh Sahib.



[Signature]
 Deponent

Verification:-

[Signature]
 I IDENTIFIED THE DEPONENT

Verified that the contents of para 1 to 5 of the above reply are true and correct to my knowledge as derived from the official record. No part of the above reply is false and nothing material has been concealed herein.

Certified that the above statement is made on set on Affirmation before me this 17 day of July 2025 by Dr. Sona Thind Distt. Magistrate, Distt. Fatehgarh Sahib who is been identified by Self who is personally known to me No. & Year of Register..... 2/2023 Oath Commissioner, Sr. No. & Date of entry..... 3.15.6 and 17/7/2025 DISTT. COURTS FATEHGARH SAHIB

[Signature]
 Deponent
 (Dr. Sona Thind)

Date: 17/7/2025
 Place: FATEHGARH SAHIB

District Magistrate, Fategarh Sahib